

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI**

ORIGINAL APPLICATION NO. 615 /2025

IN THE MATTER OF:-

Pappu

...Applicant

Versus

Sonpal & Ors.

..Respondents

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New Delhi
Dated 04/12/2025

Through



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Item No. 04

Court No. 1

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**Original Application No. 426/2025
(I.A No. 555/2025)

Pappu

Applicant

Versus

Sonpal

Respondents

Date of hearing: 21.08.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER
HON'BLE MR. ISHWAR SINGH, EXPERT MEMBER
HON'BLE DR. PRASHANT GARGAVA, EXPERT MEMBER**

Applicants: Mr. Rakesh Kakar, Adv. for Applicant (Through VC).

ORDER

1. In this Original Application (OA), the applicant has raised the grievance that the Respondent Nos. 1 and 2, who are associates and neighbours, have illegally cut the trees standing on the land of the applicant. The applicant alleges that the Respondent Nos. 1 and 2 had approached the applicant on 25.07.2025, the applicant had objected to the removal of the trees, in spite of that the trees have been illegally cut.

2. In the OA the applicant has not disclosed the number of trees which are alleged to be illegally cut. Along with the OA, the applicant has placed on record Annexure-B which appears to be the permission which has been granted by the Competent Authority under Section 5 of the Uttar Pradesh Forest Conservation Act, 1976/Uttar Pradesh Protection of Trees in Rural and Hill Areas Act, 1976. The applicant alleges that Annexure-B is not signed by any Competent Authority. If the trees have been cut in terms of

the permission granted under Section 5 of the Act than the applicant is required to question the said permission and establish that the permission was illegally granted without following the procedure.

3. We find that the applicant had not made any complaint to any of the Competent Authority of the Forest Department.

4. The Learned Counsel for the applicant has sought leave to file a comprehensive complaint along with the material to the concerned DFO and also submitted that till the complaint is decided the illegal felling of trees should not be permitted.

5. In such circumstances, we dispose of the OA permitting the applicant to approach the concerned DFO within 10 days if such a complaint is filed by the applicant within the above period, the DFO will duly consider the grievance raised by the applicant in the said complaint by following the Principle of Natural Justice in accordance with law as expeditiously as possible.

6. The DFO will also ensure that no illegal felling of the trees takes place on the land concerned. OA is disposed of accordingly.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

Ishwar Singh, EM

Dr. Prashant Gargava, EM

August 21st, 2025
OA No. 426/2025
I.A. No. 555/2025
AM

Item No. 02

Court No. 1

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

M.A. No. 125/2025

In

Original Application No. 426/2025

Pappu

Applicant

Versus

Respondent(s)

Sonpal & Ors.

Date of hearing: 18.11.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Rakesh Kakar, Adv. for Applicant in M.A 125/2025 (Through VC)

ORDER

1. In this Misc. Application, the Applicant is seeking compliance of the order dated 21.08.2025 passed in OA No. 426/2025 and is also seeking action for alleged subsequent illegal felling of trees. If the earlier order of the Tribunal is not complied with, the proper remedy is to file an execution application, and if there is a fresh cause of action, the remedy lies in filing the fresh OA. Multiple reliefs in one application even otherwise cannot be claimed.

2. In such circumstances, learned Counsel for the Applicant seeks permission to withdraw this MA with liberty to file fresh proper application in accordance with law. The prayer is allowed.

3. The MA is dismissed as withdrawn with the liberty as prayed.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

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November 18, 2025
M.A. No. 125/2025
In Original Application No. 426/2025
dv